Central Administrative Tribunal Principal Bench, New Delhi

CP No.783/2015 in OA No.2858/2015 MA No.4308/2015

this the 23rd day of July, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Dr. Birendra Kumar Sinha, Member (A)

Shri B.S.JarialPetitioner

(By Advocate: None for the applicant)

Versus

Shri K.K.Sharma
Chief Secretary
Govt. of NCT of Delhi & Ors.
5th Level, Delhi Secretariat
I.P.Estate, New Delhi.

....Respondents

(By Advocate: Shri Vijay Pandita)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

None for the applicant.

- 2. The present Contempt Petition is filed alleging non-implementation of the orders of this Tribunal dated 06.08.2015 in OA No.2858/2015 where under this Tribunal disposed of the OA as follows:-
 - "4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 08.04.2015 of the applicant, keeping in view the contents of this O.A., and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs."

- 3. The learned counsel for the respondents by drawing our attention to the speaking order dated 17.05.2016 which was enclosed with their compliance affidavit, submitted that in pursuance of the directions of this Tribunal the case of the applicant was duly considered by the DPC held on 15.03.2016, however decided to keep its recommendations in the sealed cover and, accordingly, prays for dismissal of the CP.
- 4. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, nothing survives in the Contempt Petition. Accordingly, the same is closed and notices are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(Dr. Birendra Kumar Sinha) Member (A) (V. Ajay Kumar) Member (J)

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